

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Dated: 30.04.2019

NOTICE

Take notice that the matters adjourned vide notice dated 24.04.2019 will be listed in the Court of Chairperson as indicated below:

S. No.	Case No.	Name of the parties	Original date of Hearing	Next date of Hearing
1.	Comp. App. (AT) (Ins) No. 97 of 2018	Mahendra Trading Company & Ors. Vs. Hindustan Controls and Equipment Pvt. Ltd.	25.04.2019	07.05.2019
2.	Comp. App (AT) (Ins) No. 633 of 2018	Asset Reconstruction Company (I) Ltd. (ARCIL) Vs. Koteswara Rao Karuchola (R.P. for Viceroy Hotels Ltd.) & Ors. with	25.04.2019	14.05.2019
3.	Comp. App. (AT) (Ins) No. 718 of 2018	Mahal Hotel Pvt. Ltd. Vs. Asset Reconstruction Company (India) Ltd. (ARCIL)	25.04.2019	14.05.2019
4.	Comp. App. (AT) No. 221 of 2018	Jindal Steel and Power Ltd. Vs. Arun Kumar Jagatramka&Anr.	25.04.2019	07.05.2019
5.	Contempt Case (AT) No. 01 of 2019 in Comp. App. (AT) No. 31 of 2016	Surjeet Singh Vs. Prakash Kumar & Anr.	25.04.2019	07.05.2019

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By Order

**-sd/-
Registrar**